

[19 April, 2005]

RAJYA SABHA

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SANTOSH MOHAN DEV): (a) Under the administrative control of this Ministry there is only one public sector enterprise in Bihar namely; Bharat Wagon & Engineering Company Ltd., Patna having units at Mokameh, Muzzaffarpur and Bela.

(b) Paid up capital Rs. 10.10 crore (including Rs. 0.11 crore share money pending allotment)

(c) 958 Employees.

(d) The Board for Industrial and Financial Reconstruction (BIFR) has declared BWEL a sick company in May, 2002. It has further directed the Operating Agency namely; Industrial Development Bank of India (IDBI) to carry out Techno-Economic Viability Study.

(e) In terms of the National Common Minimum Programme (NCMP) the Government propose in principle to revive the company through restructuring and other measures, as may be necessary. Accordingly, a revival package is being prepared for consideration of the Board for Reconstruction of Public Sector Enterprises (BRPSE) for their advice.

Substitutes of child food

†*348. SHRI JAYANTILAL BAROT:
SHRIMATI MAYA SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether amendments made in 2003 in The Infant Milk Substitutes, Feeding Bottles and Infant Food (Regulation of Production, Supply and Distributions) Act, 1992 are being complied;

(b) if so, whether arrangements have been made for its enforcement at Central level;

(c) if not, the reasons therefor;

(d) the number of incidents of violations under the said Act reported so far alongwith the nature thereof; and

†Original notice of the question was received in Hindi.

(e) the corrective and punitive action taken thereon?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (e) At the Central level, power of entry and search and power to seize infant milk substitute etc. or container thereof have been vested in food inspectors appointed under Section 9 of Prevention of Food Adulteration Act 1954. Similarly, cognizance of offences under the said Act by a Court can be taken only on a complaint, *inter-alia*, by a person authorized under Sub-section (1) of Section 20 of Prevention of Food Adulteration, 1954.

Besides, four Non-Government Organizations have also been authorized to file a complaint in a Court for any offence punishable under this Act.

Between January, 2004 to March, 2005 fifty two incidents of violation have been detected, which are under investigation.

Regulatory authority for telecast of sports events

*349. SHRI R. SHUNMUGASUNDARAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry would set up a Regulatory Authority to monitor and regulate the earning through telecasting of sporting events; and

(b) whether the Doordarshan would be given the sole right to telecast the sports events organised in the country?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) A proposal to set up an autonomous Authority to regulate content on television channels is under consideration. The Authority is not being envisaged to regulate the earnings through telecasting of sporting events.

(b) No, Sir. However, for ensuring widest availability of viewing on free-to-air basis of sporting events of national importance, a proposal to provide broadcast rights to Prasar Bharati is under consideration.